

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1240  
ANSWERED ON:21.03.2012  
FIXATION OF PENSION  
Pandey Saroj

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the year and time in which pension being given to employees of the Union and State Governments was fixed;
- (b) whether the Union Government proposes to re-fix the pensions in view of the present day inflation;
- (c) if so, the time by which this re-fixation is likely to be carried out and if not, whether the Government proposes to provide any additional relief to the pensioners in this regard; and
- (d) if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

- (a): The pension of Central Government employees is fixed at the time of their retirement. The fixation of pension of employees of State Governments is done by the respective State Government. The pension of Central Government pensioners has been revised w.e.f. 1.1.2006 on the recommendations of the 6th Central Pay Commission.
- (b), (c) & (d): In addition to the basic pension, the pensioners are also granted dearness relief, sanctioned from time to time, based on the All India Consumer Price Index. There is no proposal for further revision of pension at this stage.